

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 472/2015
In
OA No.3884/2013**

New Delhi this the 10th day of August, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Jaswant Singh
S/o Late Shri Tarsem Singh
R/o RZC-N/6, Gali No.21-B
Sadh Nagar, Palam Colony
New Delhi.

... Petitioner

(By Advocate: Mr.D.K.Sharma)

VERSUS

1. Dr. Kaval Kumar
Additional Director (HQ)
Central Govt. Health Scheme
Govt. of India
9, Bikaner F House
Hutments, Safdarjung Road.
New Delhi – 110 011.

2. Dr. S.K.Morya
CMO (INFSG), CGHS (NG)
Central Govt. Health Scheme
Govt. of India
R.K.Puram, Sector-12
New Delhi.

...Respondents

(By Advocates:Mr. Duli Chand)

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard both sides.

2. The Contempt Petition is filed alleging non-implementation of the order dated 27.02.2015 in OA No.3884/2013 where under this Tribunal directed the respondents as follows :-

"3. In view of the above, I direct the respondents to re-consider the case of the applicant in the current year in accordance with the instructions issued by the Govt. Of India from time to time with regard to the compassionate appointment. If the applicant is found suitable and deserving, he should be considered for appointment to a suitable post on compassionate ground. The aforesaid direction shall be complied with, within a period of three months from the date of receipt of a copy of this order under intimation to the applicant. There shall be no order as to costs."

3. The respondents vide reply to the CP filed a speaking order dated 02.03.2016 and today also produced another Revised Speaking Order dated 21.06.2016 wherein the respondents after considering the case of the applicant, have rejected the same by stating that no regular post is available for compassionate appointment to the applicant.

4. In the circumstances and in view of the substantial compliance of the order of this Tribunal, the CP is closed. Notices issued to the respondents are discharged. However, the applicant is at liberty to question the order now passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

(Dr. Birendra Kumar Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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